

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.217- IA/481(AHM)2023  
ITEM No.218- IA/485(AHM)2023  
ITEM No.219- IA/645(AHM)2023  
ITEM No.220- IA/812(AHM)2023  
in  
**CP(IB)/114(AHM)2021**

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

AKZO Nobel India Ltd  
(Financial Creditor)  
V/s  
Jivanjoyt Motors Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on: 01/07/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant/Liquidator : Mr. Nipun Singhvi, Adv. a.w Mr. Saurit Arora Adv. a/w.  
Mr. Sanjay Shah (Liquidator) Ms. Pragati Tiwari, Adv.  
For the Respondent : Mr. Ravi Pahwa Adv. for R-1-3 in IA 481, 485 & 812/23  
: Mr. Hem Buch, Adv. R1 in IA/645(AHM)2023  
Ms. Nitu Chaturvedi, Adv. Mr. Aditya Raval Adv. for  
India Bulls

**ORDER**

**IA/481(AHM)2023 & IA/485(AHM)2023**

Partly heard Ld. Counsel for the applicant and respondent. Ld. Counsel for the respondent is directed to place on record documents in support of his arguments.

List for further consideration on 16.07.2024.

**IA/645(AHM)2023 & IA/812(AHM)2023**

List for further consideration on 16.07.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**